

## BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No. 633/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>th</sup> November 2017, 10.30 A.M**

Name of the Company	Robo silicon Pvt Ltd Vs Simplex Infrastructure Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CITHATRAPAL  
SUGANDH  
Advocate

Operational C.R. Sengar  
Creditor 24/11/2017

2. VIJAY NATH JHA

operational  
coordinator  
Vijaynath Jha.  
24/11/2017.

## ORDER

1d. Counsel for the operational creditor is present.

As per direction of the Hon'ble NCLAT notice to be issued on the corporate debtor. Let notice be issued to the corporate debtor. Court Officer is directed to issue notice which may be handed over to the operational creditor for making effective service on the corporate

debtor and file affidavit of service within 7 days from today.

Ld. Counsel for the corporate debtor sought leave of the Court to file Vakalatnama today and reply within 7 days. Prayer is allowed. Vakalatnama may be filed today. Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 3 days with a copy in advance to the opposite party.

List on 12/12/2017.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)